

(a) whether it is a fact that Himachal Pradesh's Legislative Assembly unanimously passed a resolution to declare Lavana caste, involved in cow raising trade, as scheduled tribe and Member of Parliament coming from Himachal Pradesh time and again urged the Central Government verbally and by writing letters that Lavana caste be declared as scheduled tribe; and

(b) if so, the details thereof and latest status of this matter?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) There is no proposal received in the Ministry for inclusion of "Lavana" caste in the list of Scheduled Tribes in Himachal Pradesh. However, a proposal for inclusion of "Labana" community in the list of Scheduled Tribes in Himachal Pradesh has been received from the State Government of Himachal Pradesh.

(b) The proposal is being processed as per approved modalities.

#### **Establishment of Vocational Training Centre**

†592. MISS ANUSUIYA UIKEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the funds sanctioned along with the works for which the funds were sanctioned during the year 2009-10 and 2010-11 to the States under the scheme "Establishment of Vocational Training Centres" being run under the Centre's scheme by the Government of India;

(b) whether the sanctioned amount has been allocated to Madhya Pradesh along with other States, if so, the details thereof; and

(c) if not, the reasons therefor and by when the funds will be allocated?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) The Ministry of Tribal Affairs implements a Central Sector Scheme called "Vocational Training in Tribal Areas" under which grant-in-aid is released to State Governments and NGOs for running the Vocational Training Centres. The training programme is for one year only. The details of funds sanctioned and released during the year 2009-10 and 2010-11 along with number of training centres and number of trainees is given in the Statement (See below).

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†Original notice of the question was received in Hindi.

(b) The funds have been sanctioned and released to Madhya Pradesh along with other State Governments and NGOs during the year 2009-10 and 2010-11 is given in the Statement (See below).

(c) In view of (b) above, does not arise.

**Statement**

*Funds Allocated and released during 2009-10 and 2010-11 and  
the Number of Training Centres and Trainees*

(Rs. in lakh)

S.No.	States	Grant-in-aid released to State Governments/NGOs along with number of training centres and trainees.			2010-11		
		2009-10		Amt. released	Centres	Trainees	
	Amt. released	Centres	Trainees				Amt. released
1	Assam	54.00	2	200	181.20	11	600
2	Gujarat	0	0	0	37.12	13	1300
3	Karnataka	19.40	1	100	11.08	01	100
4	Madhya Pradesh	0	0	0	291.12	11	1100
5	Meghalaya	32.88	1	100	0	0	0
6	Mizoram	0	0	0	152.88	05	500
7	Nagaland	93.72	2	200	0	0	0
8	Tamil Nadu	0	0	0	14.46	01	100
TOTAL		200	6	600	687.94	42	3700

**Status report on Forest Right Act**

593. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the status report as on December 31, 2010 on Forest Right Act (FRA) implementation issued by the Ministry;

(b) the number of FRA claims filed according to the report; and